

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE SEVENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 940 OF 2024

Writ Appeal under clause 15 of the Letters Patent Writ Appeal Preferred against the Order Dated 15/07/2024, in Wp.No. 17444 Of 2024 and on the file of the High Court.

Between:

M/s Laxmi Parboiled Rice Industries, Sheriguda, Ibrahimpatnam, Ranga Reddy District, Rep. by its Partner, R. Ramanadham.

...APPELLANT/PETITIONER

AND

1. The State of Telangana, Agriculture Department, Secretariat Building, Secretariat, Hyderabad, Rep. by its Principal Secretary.
2. The Director of Marketing, Government of Telangana, Hyderabad.
3. The Regional Deputy Director of Marketing, Hyderabad.
4. The Agriculture Market Committee, Ibrahimpatnam, Ranga Reddy District, Rep. by its Secretary.

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd respondent to renew the trade license of the petitioner for the year 2024-2027 in terms of Memo No.L.S.III/292/2024, dated 20.06.2024 on the file of the 2nd respondent, by suspending the order in W.P.No.17444 of 2024, dated 15.07.2024 pending disposal of the writ appeal

**Counsel for the Appellant: SRI P. SRINIVASA RAO REP
SRI V. V. N. NARAYANA RAO**

**Counsel for the Respondent Nos. 1to3: Ms B. MOHANA REDDY
GP FOR AGRICULTURE AND COOPERATION
DEPARTMENT**

Counsel for the Respondent No.4: SRI C. HARI PREETH, SC

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.940 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P.Srinivasa Rao, learned counsel representing Mr. V.V.N.Narayana Rao, learned counsel for the appellant.

Ms. B.Mohana Reddy, learned Government Pleader for Agriculture and Cooperation Department for respondent Nos.1 to 3.

Mr. C.Hari Preeth, learned Standing Counsel for respondent No.4.

2. In this intra court appeal, the appellant has assailed the validity of ad interim order dated 15.07.2024 passed by the learned Single Judge in W.P.No.17444 of 2024, by which the application seeking an interim order has been allowed and the respondents have been directed to renew the trade license of the appellant for the years 2024-2027 subject to the condition of appellant's

::2::

furnishing a bank guarantee for the sum of Rs.41,52,760.00.

3. After arguing the matter to some extent, learned counsel for the appellant seeks leave of this Court to withdraw the appeal with the liberty to file an application for modification of the aforesaid order before the learned Single Judge, if so advised.

4. Accordingly, the Writ Appeal is dismissed as withdrawn with liberty as aforesaid.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/-I. NAGALAKSHMI
DEPUTY REGISTRAR

[Signature]
SECTION OFFICER

To,

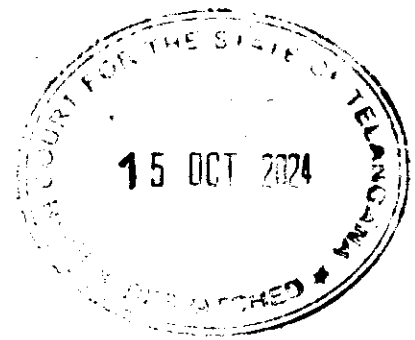
1. One CC to SRI V. V. N. NARAYANA RAO, Advocate [OPUC]
2. Two CCs to GP FOR AGRICULTURE AND COOPERATION, High Court for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI. C. HARI PREETH, SC [OPUC]
4. Two CD Copies

B M
GJP

[Signature]

HIGH COURT

DATED:07/08/2024



JUDGMENT

WA.No.940 of 2024

**DISMISSING THE WRIT APPEAL AS
WITHDRAWN WITHOUT COSTS**

⑦ PMA.
28/9/24.